

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:869  
ANSWERED ON:16.07.2014  
CORPORAL PUNISHMENT  
Panda Shri Baijayant "Jay"

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether corporal punishment is rampant in private/Government schools;
- (b) if so, the details thereof;
- (c) whether it has come to the notice of the Government that there is a gender based distinction for such punishment and if so, the facts thereof;
- (d) whether any guidelines have been issued to schools in this regard; and
- (e) if so, the punitive action taken/ proposed to be taken against those found guilty in such cases?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) and (b): Since majority of the schools are within the purview of State Governments, no such data on corporal punishment is maintained centrally in this Ministry. However, the Central Board of Secondary Education (CBSE) which has about 15,000 schools affiliated with it, has reported that there are sporadic complaints of punishment to students in CBSE affiliated schools. During 2014, the CBSE received only two complaints regarding corporal punishment.

(c): No such gender based distinction has been noticed in CBSE affiliated schools.

(d) and (e): Corporal punishment is prohibited under Section 17 (1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. Section 17 (2) of the Act also provides that whoever contravenes the provisions of sub-section (1) shall be liable to disciplinary action under the service rules applicable to such persons. The CBSE also issues circulars to its affiliated schools from time to time giving clear guidelines about the need for establishing an atmosphere free from fear in every school.